

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19.05.2009

OA No. 211/2009

Mr. S.S. Ola, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of the submission made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

With these observations, the OA as well as MA are disposed of.

BLK
(B.L. KHATRI)
MEMBER (A)

MCH
(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given to
100-414
21/5/09
SL